

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 31 of 2016 &
IA Nos. 84 & 85 of 2016**

Dated: 10th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Vedanta Ltd.
Versus**

...Appellant(s)

Odhisha Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Matrugupta Mishra
Mr. Hemant Singh
Mr. Tabrez Malawat

Counsel for the Respondent(s) : Mr. G. Umapathy
Mr. Rutwik Panda
Mrs. Anshu Malik for R.1

Mr. Buddy A. Ranganadhan
Ms. Malaika Prasad for R.2

Mr. Raj Kumar Mehta
Ms. Himanshi Audley for R.3 & R.4

ORDER

Admit. Issue notice. Mr. G. Umapathy takes notice on behalf of Respondent No. 1; Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.2 and Mr. R.K. Mehta takes notice on behalf of Respondent Nos. 3 and 4 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 30.03.2016. Dasti in addition is permitted.

List the matter on 30.03.2016. In the meantime, learned counsel for the respondents may file reply on or before 10.03.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 28.03.2015 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson